



2026:AHC:1718

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19443 of 2025

Durgesh Yadav

.....Petitioner(s)

Versus

The State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rohit Kushwaha, Sharad Chandra Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sharad Chandra Srivastava, learned counsel for the writ petitioner and Sri B.K. Srivastava, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the father of the writ petitioner who was working as a Home Guard expired on 08.06.2016 the writ petitioner claims to be the son of the deceased he applied for compassionate appointment and on 28.09.2019 a communication was made, however, till date his case has not been considered.
3. Prayer in the present petition is for a direction to the respondents to consider the claim of the writ petitioner for compassionate appointment.
4. Sri B.K. Srivastava, learned Standing Counsel has produced before this Court a document dated 25.11.2025 that the delayed claim for compassionate appointment of 157 candidates have been rejected. On a pointed query being made to learned Standing Counsel whether there has been any consideration individually and communication made to the writ petitioner about rejection, the answer is in negative.
5. Considering the submission so made across the bar, the writ petitioner stands **disposed of** directing the writ petitioner to approach the third respondent, District Commandant, Home Guard, Chandauli, District Chandauli for consideration of the claim for compassionate appointment. The authorities shall consider the claim and in case, the claim of the writ petitioner has been rejected being time barred then a due communication

be made to the writ petitioner, in case, anything survives then the competing claims of the other incumbent, continuity etc. within a period three months.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

January 6, 2026
Rajesh